

MINUTES OF THE MEETING No. 49/08 HELD ON 12.3.2008
UNDER THE CHAIRMANSHIP OF Shri S.K.Prasad Addl. DGFT.

The 49/08 meeting of Norms Committee was held on 12.3.2008 under the Chairmanship of Shri S.K.Prasad Addl. DGFT.

The Committee first considered minutes of the NC Meeting No.48/08 for confirmation and confirmed and adopted the same without any change.

Case No A-1479 NC No.49/08 Dated 12.3.08	M/s. Aries Dye Chem Industries F.N. 01/83/50/ 983 / AM08/DES-IV RLA F.No. 08/24/40/1301/AM/08 Lic. NO. 0810066675 dt. 17.8.2007
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.

Case No A-1480 NC No.49/08 Dated 12.3.08	M/s. Modern Insecticides Ltd. F.N. 01/83/162/ 1056 / AM08/DES-IV RLA F.No. 30/24/40/40/AM/08 Lic. NO. 3010054018 dt. 26.11.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 15022/7/2007/Ch.II dated 11.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Piroxofop-proparyl (Clodinafop Propargyl) 15% WP	1 kg.	1. Clodinafop Propargyl (92% Purity) 2. Safner (Cloquintocetmexyl) 90% Purity 3. Additive (Alkoxylated alcohol) 4. Dispersing agents a (sodium-N-methyl-N- oleoyl-taurate)	0.163 kg. 0.0412 kg. 0.440 kg. 0.040 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1480 A NC No.49/08 Dated 12.3.08	M/s. Parijat Agencies New Delhi F.N. 01/83/162/ 1016 / AM08/DES-IV RLA F.No. 05/24/40/ 469 /AM08
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	Lic. NO. 0510212853 dt. 30.11.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm and also decided to issue a reminder to the firm.. Accordingly the case may be re-listed on 9.4.2008..

Case No. A-1481 NC No.49/08 Dated 12.3.08	M/s. Fire Safety Devices Pvt. Ltd. F.No.01/83/162/ 1030/AM08/DES-IV RLA No. 5/24/40/683/AM08 Lic.No. 0510213031 Dt. 5.12.2007.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. nil dated 8.3.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Fire Ext. powder containing (Mono Ammonium Phosphate 10% and Sodium Bicarbonate 50%)	1 kg.	1. Mono Ammonium Phosphate 2. Sodium Bicarbonate	0.100 kg. 0.500 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1482 NC No.49/08 Dated 12.3.08	M/s. Estelle Chemicals Pvt. Ltd.. F.No.01/83/162/ 1029/AM08/DES-IV RLA No. 31/24/40/284/AM08 Lic.No. 3110031671 Dt. 23.11.2007.
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm to the D/L dt. 11.2.2008 issued by Deptt. of C&PC (Ch.Div.). Accordingly the case may be re-listed on 9.4.2008.

Case No. A-1483 NC No.49/08 Dated 12.3.08	M/s. Asha Pann Color Pvt. Ltd. Mumbai F.N. 01/83/50/ 69 / AM09/DES-IV RLA F.No. 03/94/40/ 1529 /AM07 Lic. NO. 0310426669 dt. 13.4.2007
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/136/2006/Ch.III dated 11.1.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
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Nitro Cellulose Pigment chips (containing Nitro Cellulose Resin 43200 kg. Organic/Inorganic Pigment 54000 kg. and Acetyl Tributyl Citrate Plasticizer 10800 kg)	10800 kg.	1. Nitro Cellulose Resin 2. Organic/Inorganic Pigment 3. Acetyl Tributyl Citrate Plasticizer 4. Ethyl Acetate/Ethyl Alcohol	44064 kg. 55080 kg. 11016 kg. 2160 kg.
Polymide Pigment Chips (Containing Resin namely Polymide Resin 3750 kg. Organic/Inorganic Pigment 3750 kg)	7500 kg.	1. Resin namely Polymide Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	3825 kg. 3825 kg. 1500 kg.
Vinyl Resin Pigmented Chips (Containing Resin namely Vinyl Resin 5250 kg. Organic/Inorganic Pigment 5250 kg.)	10500 kg.	1. Vinyl Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	5355 kg. 5355 kg. 2100 kg.
Acrylic Resin Pigmented Chips (Containing Resin namely Acrylic Resin 3000 kg. Organic/Inorganic Pigment 3000 kg.)	6000 kg.	1. Acrylic Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	3060 kg. 3060 kg. 1200 kg.
Cellulose Acetate Butyrate Pigmented Chips (Containing Resin namely Cellulose Acetate Butyrate Resin 6000 kg. Organic/Inorganic Pigment 4800 kg.) Plasticizer namely Phthalate 1200 kg.	12000 kg.	1. Cellulose Acetate Butyrate Resin 2. Organic/Inorganic Pigment 3. Plasticizer namely Phthalate 4. Ethyl Acetate/Ethyl Alcohol	6120 kg. 4896 kg. 1224 kg. 2400 kg.
Poly Vinyl Butyral Pigmented Chips (Containing Resin namely Poly Vinyl Butyral Resin 3000 kg. Organic/Inorganic Pigment 3000 kg.)	6000 kg.	1. Poly Vinyl Butyral Resin 2. Organic/Inorganic Pigment 3. Ethyl Acetate/Ethyl Alcohol	3060 kg. 3060 kg. 1200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No. A-1484 NC No.49/08 Dated 12.3.08	M/s. Supercircle Auto Ltd. F.N. 01/83/162/ 924 / AM08/DES-IV RLA F.No. 5/24/40/ 385 /AM08 Lic. NO. 0510207655 dt. 20.8.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 12.3.2008 offered by him the Committee decided to approve the case as applied for as under:-.

Item of Export	Qty	Item of Import	Qty
Rubber Compound of relevant synthetic rubber (Containing Min. 360.00 M.T. of relevant Synthetic Rubber)	450 MT	1. Relevant Synthetic Rubber (Except Silicone Rubber)	378 MT
		2. Rubber Chemicals	3.6 MT Value cap upto 7% of FOB value i.e. (7% of 472.50 lacs)
		3. Misc. Chemials	19.8 MT Value cap upto 5% of FOB value i.e. (5% of 472.5 lacs)
		4. Phenol Formaldehyde resin	16.70 MT
		5. Fiberglass Chopped Strands	20.20 MT
		6. Acrylo nitrile Butadiene rubber	33.30 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1485 NC No.49/08 Dated 12.3.08	M/s. Manipal Press Ltd. F.N. 01/83/162/ 1078 / AM08/DES-IV RLA F.No. 07/24/40/ 631 /AM08 Lic. NO. 0710054828 dt. 6.12.2007
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 12.3.2008 offered by him the Committee decided to approve the case which includes 5% wastage as under:-

Item of Export	Qty	Item of Import	Qty
Kraft Cover packed in Kraft sheet (containing kraft paper of 50 GSM other item Electrical Grade Min. 914.2 MT)	1056 MT	Kraft paper other than Electrical Grade of 50 GSM	960 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No. A-1486 NC No.49/08 Dated 12.3.08	M/s. Cookson India Pvt. Ltd. F.N. 01/83/162/ 907 / AM08/DES-IV RLA F.No. 04/24/40/ 630 /AM08 Lic. NO. 0410089903 dt. 12.6.2007
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The Committee considered the case as per agenda and noted that the firm has taken so many licences and decided to ask the firm to furnish copy of earlier decision of ALC and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 9.4.2008.

Case No. A-1487 NC No.49/08 Dated 12.3.08	M/s. V.V.F Ltd. F.N. 01/83/162/ 1026 / AM08/DES-IV RLA F.No. 3/95/40/898/AM08
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/165/2002/Ch.III dated 7.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
Sodium Salt of Mono Carboxylic Acids (C12-C18) Containing Glycerine	100 MTs	Palm Kernel Oil FFA 5% Max as Lauaric M&I=5%	156.31 MT
Distilled Fatty Acid C8/C10 / C8-C10	9.392 MTs		
Distilled Fatty Acid C12/C14 / C12-C14	64.491 MTs		

The above norms are applicable for the present licence application.

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No. A-1488 NC No.49/08 Dated 12.3.08	M/s. Mehta Petro Refiners Ltd. F.No.01/83/162/900/AM08/DES-IV RLA No. 03/95/40/660/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PNG..) and also decided to issue reminder to PNG. Accordingly the case may be re-listed on 9.4.2008.

Case No. M-650 NC No.49/08 Dated 12.3.08	M/s. PMC Rubber Chem. Ltd. F.N. 01/83/50/ 1163 / AM08/DES-IV RLA F.No. 2/24/40/ 286 /AM07 Lic. NO. 0210097495 dt. 24.1.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/100/2003/Ch.II dated 6.3.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Accinox BL/B (C ₁₅ H ₁₅ N) Dimethyl Accridine	1 kg.	1. Diphenyl Amine 2. Acetone 3. Iodine	0.760 kg. 0.160 kg. 0.00002 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No. M-651 NC No.49/08 Dated 12.3.08	M/s. Sanchi Chemicals (P) Ltd.. F.No.01/83/50/1354/AM07/DES-IV RLA No. 11/24/40/58/AM07 Lic. No. 1110015085 Dt. 20.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.

Case No. M-652 NC No.49/08 Dated 12.3.08	M/s. Berger Paints (India) Ltd. F.N. 01/82/50/ 536/ AM05/DES-IV RLA F.No. 02/24/40/ 2/AM05 Lic. NO. 0210064992 dt. 27.5.2004
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The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee noted that the licence pertains to 2004 and decided to call for copy of application alongwith manufacturing process from firm and Regional Authority Kolkata.

Accordingly the case may be re-listed on 9.4.2008.

Case No. M-653 NC No.49/08 Dated 12.3.08	M/s. Jubilant Organosys Ltd. F.N. 01/82/50/ 128 / AM07/DES-IV RLA F.No. 5/24/40/ 857 /AM06 Lic. NO. 0510179476 dt. 24.3.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). File handed over to TA. Accordingly the case may be re-listed on 9.4.2008.

Case No. M-654 NC No.49/08 Dated 12.3.08	M/s. Temple Packaging Pvt. Ltd. F.N. 01/83/162/ 1143 / AM08/DES-IV RLA F.No. 03/95/40/ 1446 /AM06 Lic. NO. 0310371384 dt. 14.3.2006
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.4.2008

Directorate General of Foreign Trade

Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi

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Para 4.7 Decision(DRAFT)

MEETING NUMBER : 49/83-ALC1/2007 MEETING DATE : 12.03.2008

1	Case No.:1/10/83-ALC1/2006	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00091/AM07/	RLA File :34/24/040/00020/AM07/	Lic.No/Date:3410015935 25.04.2006	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.4.2008.			

2	Case No.:33/18/82-ALC1/2006	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/82/050/00486/AM07/	RLA File :03/94/040/00179/AM07/	Lic.No/Date:0310385227 19.06.2006	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

3	Case No.:1/8/87-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/87/050/01019/AM07/	RLA File :05/24/040/00934/AM07/	Lic.No/Date:0510199266 09.02.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.4.2008.			

4	Case No.:859/21/82-ALC4/2007	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
	HQ File :01/82/050/01690/AM07/	RLA File :03/94/040/01285/AM07/	Lic.No/Date:0310420492 22.02.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/207/2002/Ch.II dated 8.11.2004 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Synthetic Tanning Agent Vernatan R 7 Containing Dicyanidamide Formaldehyde Resin 16-17% Sulfited Dicyanidamide Formaldehyde Resin 16-17% Calcium Ligno Sulfonate 9.3 % Min.	1 Kg.	1. Dicyanidamide 2. Calcium Ligno Sulfonate	0.115 Kg. 0.093 Kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:28/50/83- ALC1/2006	Party Name:R.K.INDUSTRIES,	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Deferred
5 HQ File :01/83/050/01307/AM07/	RLA File :08/24/040/00349/AM07/	Lic.No/Date:0810063342 02.03.2007	Defer Date:9.4.2008
Decision :Write to NIC for data.			

Case No.:492/24/83- ALC1/2007	Party Name:AVIGNON EXIM PVT.LTD.,	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
6 HQ File :01/83/050/00045/AM08/	RLA File :03/94/040/01447/AM07/	Lic.No/Date:0310425781 05.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

Case No.:5/6/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
7 HQ File :01/83/050/00046/AM08/	RLA File :02/24/040/00001/AM08/	Lic.No/Date:0210099762 05.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 9.4.2008.			

8	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836 10.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 9.4.2008.				

9	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 9.4.2008.				

10	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to call for central excise data from the firm. Accordingly the case may be re-listed on 9.4.2008.				

11	Case No.:29/19/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00320/AM08/	RLA File :17/24/040/00017/AM08/	Lic.No/Date:1710001644 15.05.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 9.4.2008.				

12	Case No.:42/19/83-ALC1/2007	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00477/AM08/	RLA File :03/95/040/00155/AM08/	Lic.No/Date:0310431234 31.05.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.				

13	Case No.:19/22/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
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HQ File :01/83/050/00522/AM08/	RLA File :05/24/040/00203/AM08/	Lic.No/Date:0510204897 14.06.2007	Defer Date:12.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.4.2008.			

Case No.:66/19/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
HQ File :01/83/050/00583/AM08/	RLA File :03/94/040/00266/AM08/	Lic.No/Date:0310432894 15.06.2007	Defer Date:19.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

Case No.:687/24/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved								
HQ File :01/83/050/00535/AM08/	RLA File :05/24/040/00146/AM08/	Lic.No/Date:0510205038 18.06.2007	Defer Date:								
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case as under:-											
15	<table><tr><th>Item of Export</th><th>Qty</th><th>Item of Import</th><th>Qty</th></tr><tr><td>PVC Stabilizer (Lead content: 33 ± 1%) containing Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax 14 ± 1%</td><td>1 kg.</td><td>1. Tribasic Lead Sulphate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid + Palmitic Acid content =90% min.)</td><td>0.173 kg. 0.202 kg. 0.142 kg. 0.500 kg.</td></tr></table>	Item of Export	Qty	Item of Import	Qty	PVC Stabilizer (Lead content: 33 ± 1%) containing Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax 14 ± 1%	1 kg.	1. Tribasic Lead Sulphate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid + Palmitic Acid content =90% min.)	0.173 kg. 0.202 kg. 0.142 kg. 0.500 kg.		
Item of Export	Qty	Item of Import	Qty								
PVC Stabilizer (Lead content: 33 ± 1%) containing Tribasic Lead Sulfate = 17% Lead Stearate = 66.3% Polyethylene Wax 14 ± 1%	1 kg.	1. Tribasic Lead Sulphate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content 50 ± 10%) Stearic Acid + Palmitic Acid content =90% min.)	0.173 kg. 0.202 kg. 0.142 kg. 0.500 kg.								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

Case No.:722/24/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
HQ File :01/83/050/00607/AM08/	RLA File :17/24/040/00034/AM08/	Lic.No/Date:1710001680 26.06.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/11/2007/Ch.II dated 13.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Product-10-BN Castor Oil 40 moles Ethoxylate	1 kg.	Ethylene Oxide	0.393 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

17	Case No.: 42/22/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/00778/AM08/	RLA File :03/94/040/00309/AM08/	Lic.No/Date:0310434206 27.06.2007	Defer Date:19.03.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.				

18	Case No.: 763/24/83-ALC1/2007	Party Name:GUJARAT BORON DERIVATIVES PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00697/AM08/	RLA File :34/24/040/00058/AM08/	Lic.No/Date:3410019175 11.07.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o Fertilizer and also decided to reminder to Fertilizer. Accordingly the case may be re-listed on 9.4.2008				

19	Case No.: 805/24/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
	HQ File :01/83/050/00770/AM08/	RLA File :04/24/040/00002/AM08/	Lic.No/Date:0410090284 18.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/12/2007/Ch.III dated 7.3.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Tertiary Butyl Peroxy Neoheptanoate 40%	1 kg.	1. Neoheptanoyl Chloride Tertiary Butyl	0.336 kg.
		2. Hydroperoxide 69%	0.295 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 915/24/83-ALC1/2007	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
HQ File :01/83/050/00926/AM08/	RLA File :03/95/040/00388/AM08/	Lic.No/Date:0310437467 26.07.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/65/2006/Ch.III dated 10.4.2007 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Potassium Diphenyl Sulphone 3 Sulfonate (KSS)	1 kg.	Diphenyl Sulfone	0.878 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 844/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
HQ File :01/83/050/00841/AM08/	RLA File :05/24/040/00228/AM08/	Lic.No/Date:0510206858 27.07.2007	Defer Date:09.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.4.2008.

Case No.: 945/24/83-ALC1/2007	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
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HQ File :01/83/050/00960/AM08/	RLA File :03/94/040/00447/AM08/	Lic.No/Date:0310439234 13.08.2007	Defer Date:09.04.2008
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008			

23	Case No.:948/24/83-ALC1/2007	Party Name:POWER ADDITIVES (INDIA) PVT. LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
	HQ File :01/83/050/00963/AM08/	RLA File :03/95/040/01199/AM07/	Lic.No/Date:0310439240 13.08.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/35/2006/Ch.II dated 6.8.2007 and decided to approve this case on repeat basis as under:-			
	Item of Export	Qty	Item of Import	Qty
	PVC Stabilizer PA-804 (Lead content: $38 \pm 1\%$) Tribasic Lead Sulphate $25 \pm 1\%$ Dibasic Lead Stearate + Lead Stearate Mixture: $42 \pm 1\%$ Paraffin Wax $33 \pm 1\%$	1 kg.	1. Lead Ingots Or Litharge 2. Stearic Acid (Stearic Acid content $50 \pm 10\%$) (Stearic Acid + Palmitic Acid content 90% min.) 3. Paraffin Wax	0.380 kg. 0.407 kg. 0.320 kg. 0.330 kg.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:957/24/83-ALC1/2007	Party Name:BAKER OIL TREATING (I) LTD.,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
	HQ File :01/83/050/00973/AM08/	RLA File :03/94/040/00469/AM08/	Lic.No/Date:0310439371 14.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/112/2007/Ch.II dated 19.2.2008 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
BPI – 44625 Process Additive Chemical Antimony Pentoxide 25% con.	1 kg.	Antimony Trioxide Solid	0.229 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:976/24/83-ALC1/2007	Party Name:VICTOR CHEMI-COLOUR INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Approved
HQ File :01/83/050/00993/AM08/	RLA File :03/95/040/00327/AM08/	Lic.No/Date:0310439887 17.08.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/121/2005/Ch.III dated 3.3.2008 and decided to approve this case as under:-

25	Item of Export	Qty	Item of Import	Qty
	Synthetic Tanning Agent Containing : Sodium Naphthalene Sulphonate Formaldehyde condensate 22% minimum Sodium Formate 42% minimum.	1 kg.	1. Naphthalene 2. Caustic Soda Lye (50%) 3. Formaldehyde 37% 4. Sodium Formate	0.1032 kg. 0.082 kg. 0.040 kg. 0.428 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

26	Case No.:981/24/83-ALC1/2007	Party Name:AJANTA OFFSET & PACKAGINGS LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00999/AM08/	RLA File :05/24/040/00395/AM08/	Lic.No/Date:0510207844 21.08.2007	Defer Date:09.04.2008

Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of written comments dt. 12.3.2008 offered by him the Committee decided to call for the following information from the firm as under:-

- (1) Bufrication in Qty. of Coated & Uncoated paper and paper boards
- (2) Net Content paper, paper board, straight wire pp tube, Nylon coated wire in Export
- (3) Material of straight wire and Nylon coated wire

Accordingly the case may be re-listed on 9.4.2008.

27	Case No.:979/24/83-ALC1/2007	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/00997/AM08/	RLA File :08/24/040/00134/AM08/	Lic.No/Date:0810066725 21.08.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008			

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Case No.:1002/24/83-ALC1/2007	Party Name:RATHI DYE CHEM PVT.LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
HQ File :01/83/050/01020/AM08/	RLA File :31/24/040/00179/AM08/	Lic.No/Date:3110030484 23.08.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/87/2006/Ch.III dated 25.2.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Rathipon Blue 5272	1 kg.	Primene 81 R (C12-C14 t-Alkylamine)	0.280 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

29	Case No.:47/25/83-ALC1/2007	Party Name:PATEL WOOD SYNDICATE	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01072/AM08/	RLA File :03/95/040/00491/AM08/	Lic.No/Date:0310441008 28.08.2007	Defer Date:09.04.2008

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.4.2008		
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30	Case No.: 155/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01229/AM08/	RLA File :03/94/040/00565/AM08/	Lic.No/Date:0310444162 25.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

31	Case No.: 156/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01230/AM08/	RLA File :03/94/040/00527/AM08/	Lic.No/Date:0310444163 25.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

32	Case No.: 20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

33	Case No.: 182/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01256/AM08/	RLA File :03/94/040/00581/AM08/	Lic.No/Date:0310444636 28.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

34	Case No.:184/27/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01258/AM08/	RLA File :03/94/040/00599/AM08/	Lic.No/Date:0310444643 28.09.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

35	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008			

36	Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 9.4.2008			

37	Case No.:5/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
	HQ File :01/83/050/01270/AM08/	RLA File :05/24/040/00504/AM08/	Lic.No/Date:0510209854 03.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/13/2007/Ch.III dated 4.3.2008 and decided to approve this case as under:-

Item of Export	Qty	Item of Import	Qty
PVC Stabilizer (Lead content: $63 \pm 2\%$) Containig Tribasic Lead Sulphate =40% Dibasic Lead Stearate =30%	1 kg.	1. Tribasic Lead Sulphate 2. Litharge 3. Polyethylene Wax 4. Stearic Acid (Stearic Acid content $50 \pm 10\%$) Stearic Acid (Palmitic Acid content 90% min.) 5. Bisphenol-A	0.400 kg. 0.260 kg. 0.007 kg. 0.135 kg. 0.003 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:28/29/83-ALC1/2007	Party Name:SUPREET CHEMICALS PVT.LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01293/AM08/	RLA File :03/95/040/00594/AM08/	Lic.No/Date:0310445104 04.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008			

39	Case No.:41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008			

40	Case No.:42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008			

41	Case No.:54/29/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01319/AM08/	RLA File :05/24/040/00549/AM08/	Lic.No/Date:0510210264 09.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines and also decided to issue reminder to Mines. Accordingly the case may be re-listed on 9.4.2008.			

42	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:12.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 9.4.2008.			

43	Case No.:63/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

44	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o (PNG..) and decided to issued reminder to PNG. Accordingly the case may be re-listed on 9.4.2008.			

45	Case No.:75/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Approved
	HQ File :01/83/050/01340/AM08/	RLA File :03/94/040/00669/AM08/	Lic.No/Date:0310446119 12.10.2007	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/51/2005/Ch.III dated 20.3.2006 and decided to approve this case on repeat basis as under:-

Item of Export	Qty	Item of Import	Qty
Penta Ester of Rosin (Ester Gum DPC 107)	1 kg.	1. Rosin 2. Penta-erythritol	1.00 kg. 0.125 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

46	Case No.:85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

47	Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Deffered
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:9.4.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

48	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of policy clarification from PC-III. Accordingly the case may be re-listed on 9.4.2008.			

49	Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
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	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

	Case No.:10/32/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
50	HQ File :01/83/050/01432/AM08/	RLA File :03/94/040/00699/AM08/	Lic.No/Date:0310447837 25.10.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

	Case No.:8/33/83-ALC1/2007	Party Name:PARAM WOOD MOULDING PVT. LTD.	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
51	HQ File :01/83/050/01537/AM08/	RLA File :03/95/040/00759/AM08/	Lic.No/Date:0310449696 07.11.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda. The representative of DIPP present in the meeting and on the basis of verbal comments offered by him the Committee decided to call for clarification regarding type and spices of wood to be imported with declaration that wood is not from CITES I & II. Accordingly the case may be re-listed on 9.4.2008.			

	Case No.:16/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
52	HQ File :01/83/050/01545/AM08/	RLA File :05/24/040/00567/AM08/	Lic.No/Date:0510211837 08.11.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines and also decided to issue reminder to Mines. Accordingly the case may be re-listed on 9.4.2008.			

	Case No.:17/33/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
53	HQ File :01/83/050/01546/AM08/	RLA File :05/24/040/00621/AM08/	Lic.No/Date:0510211843 08.11.2007	Defer Date:09.04.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Ministry of Mines and also decided to issue reminder to Mines. Accordingly the case may be re-listed on 9.4.2008.

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Case No.:20/33/83-ALC1/2007	Party Name:DR J PHARMACHEM (INDIA)(PROP.ADITYA PRAMOD JOGDEO)	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Approved
HQ File :01/83/050/01549/AM08/	RLA File :31/24/040/00266/AM08/	Lic.No/Date:3110031522 08.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/111/2007/Ch.III dated 19.2.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Lithium Benzoate (98% Purity)	1 kg.	1. Lithium Hydroxide Monohydrate 2. Benzoic Acid (98.5% min.)	1.05 kg. 0.367 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

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Case No.:28/33/83-ALC1/2007	Party Name:THERMAX LTD.,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Approved
HQ File :01/83/050/01557/AM08/	RLA File :31/24/040/00277/AM08/	Lic.No/Date:3110031548 13.11.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 46011/13/2008/Ch.III dated 4.3.2008 and decided to approve this case as under:-			
Item of Export	Qty	Item of Import	Qty
Pour Point Depressant	1 kg.	1. Behenyl Alcohol 2. Cetostearyl Alcohol 3. Acrylic Acid 4. Heptane 5. Ortho Mixed xylene	0.270 kg. 0.145 kg. 0.115 kg. 0.040 kg. 0.520 kg.
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

56	Case No.:70/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01649/AM08/	RLA File :03/94/040/00177/AM07/	Lic.No/Date:0310452258 30.11.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

57	Case No.:121/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01700/AM08/	RLA File :03/94/040/00433/AM08/	Lic.No/Date:0310452875 06.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

58	Case No.:133/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01712/AM08/	RLA File :03/94/040/00845/AM08/	Lic.No/Date:0310453285 10.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

59	Case No.:175/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01754/AM08/	RLA File :03/94/040/00882/AM08/	Lic.No/Date:0310453855 13.12.2007	Defer Date:19.03.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.			

60	Case No.:176/39/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Deffered and Re-indexed
	HQ File :01/83/050/01755/AM08/	RLA File :03/94/040/00884/AM08/	Lic.No/Date:0310453856 13.12.2007	Defer Date:19.03.2008

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for one weeks on account of representation from the firm for personal hearing.. Accordingly the committee decided to fix personal hearing on 19.3.2008.

61	Case No.:2/40/83-ALC1/2007	Party Name:VIC INDUSTRIES,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01767/AM08/	RLA File :17/24/040/00109/AM08/	Lic.No/Date:1710001868 17.12.2007	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

62	Case No.:3/45/83-ALC1/2007	Party Name:PARIKH ENTERPRISES PVT. LIMITED	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/01808/AM08/	RLA File :08/24/040/00250/AM08/	Lic.No/Date:0810069931 05.02.2008	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

63	Case No.:4/49/83-ALC1/2007	Party Name:NOCIL LIMITED	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/02032/AM08/	RLA File :03/95/040/00990/AM08/	Lic.No/Date:0310460310 07.02.2008	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

64	Case No.:1/49/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/02029/AM08/	RLA File :17/24/040/00156/AM08/	Lic.No/Date:1710001956 26.02.2008	Defer Date:09.04.2008
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 9.4.2008.			

65	Case No.:2/49/83-ALC1/2007	Party Name:BODAL CHEMICALS LTD	Meet No/Date:49/83-ALC1/2007 12.03.2008	Status:Case Deferred
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HQ File :01/83/050/02030/AM08/	RLA File :08/24/040/00267/AM08/	Lic.No/Date:0810070393 28.02.2008	Defer Date: 9.4.208
Decision : Write to NIC for Data			

66	Case No.:3/49/83-ALC1/2007	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:49/83- ALC1/2007 12.03.2008	Status:Case Deferred
	HQ File :01/83/050/02031/AM08/	RLA File :08/24/040/00266/AM08/	Lic.No/Date:0810070461 04.03.2008	Defer Date: 9.4.2008
	Decision : Write to NIC for Data			

Date:25.03.2008
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer